

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 557 OF 2019 IN
DFR NO. 1351 OF 2019

Dated : 26th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Global Energy Private Limited : ... Appellant (s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. : ...Respondent (s)

Counsel for the Appellant(s) : Mr. Lakshyajit Singh Bagdwal

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan for R-1

ORDER
IA No. 557 of 2019
(For Condonation of Delay in Filing the Appeal)

We have heard the learned counsel appearing for the Appellant and the learned counsel appearing for the first Respondent.

The learned counsel appearing for the Appellant submitted that, there is a delay of 24 days in filing the Appeal. Further, he pointed out and submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

Per contra, the learned counsel Mr. Buddy A. Ranganadhan appearing for the first Respondent inter alia contended and submitted that in the light of above, delay explained in the application may kindly be considered and appropriate order may be passed to meet the ends of justice.

Submissions of the learned counsel appearing for the Appellant and the learned counsel appearing for the first Respondent, as stated above, are placed on record.

In the light of the submissions of the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in filing the Appeal, the delay has been explained satisfactorily in the application and sufficient cause has been shown. The same was accepted and the delay in filing the Appeal is condoned. IA is allowed

DFR NO. 1351 OF 2019

Registry is directed to number the appeal and list the matter for admission on **30.04.2019** along with all other connected IAs.

(Ravindra Kumar Verma)
Technical Member
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(Justice N.K. Patil)
Judicial Member